Statement

Details of the amount of capital infused by the Government in nationalised banks for meeting, inter alia, regulatory capital requirement during the financial years 2017-18 and 2018-19 (till date)

(₹ in crore)

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Sl.No.	Bank	2017-18	2018-19 (till date)
1.	Allahabad Bank	1,500	1,790
2.	Andhra Bank	1,890	2,019
3.	Bank of Baroda	5,375	-
4.	Bank of India	9,232	-
5.	Bank of Maharashtra	3,173	-
6.	Canara Bank	4,865	-
7.	Central Bank of India	5,158	-
8.	Corporation Bank	2,187	2,555
9.	Dena Bank	3,045	-
10.	Indian Bank	-	-
11.	Indian Overseas Bank	4,694	2,157
12.	Oriental Bank of Commerce	3,571	-
13.	Punjab & Sind Bank	785	-
14.	Punjab National Bank	5,473	2,816
15.	Syndicate Bank	2,839	-
16.	UCO Bank	6,507	-
17.	Union Bank of India	4,524	-
18.	United Bank of India	2,634	-
19.	Vijaya Bank	1,277	-

Augmentation of sharing pattern under SDRF

2307. SHRI PRASHANTA NANDA: Will the Minister of FINANCE be pleased to state:

(a) whether Government will augment the provisions under SDRF (State Disaster Response Fund) appropriately to the sharing pattern of 90:10 by making provision in the 1st supplementary budget of 2018-19; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) At present sufficient funds, as per existing system of sharing, are available for release of Centre's share of SDRF to States during 2018-19. Therefore, the question of seeking additional funds in the 1st batch of Supplementary Demand for Grants does not arise.

Appointment of Chartered Accountants

2308. SHRI ANIL DESAI: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is appointing Chartered Accountants to various Public Sector Banks (PSBs) in the country to do Statutory/Concurrent/Stock Audit, if so, the details thereof;
- (b) the steps taken by Government to appoint auditor for every bank branch in the country;
- (c) the list of bank branches where no Statutory/Concurrent/Stock Audit was performed during the last two years; and
- (d) whether such CAs have responsibility to ensure that no bank loans be given in violations of rules and to expose such an attempt before the loan is sanctioned or given, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) The Reserve Bank of India (RBI) is the regulator and supervisor of the banking system, as per powers conferred by relevant provisions of the Banking Regulation Act, 1949, the Reserve Bank of India Act, 1934, and other relevant statutes. As per RBI inputs, with regard to appointment of Chartered Accountants to various Public Sector Banks (PSBs) to do Statutory/Concurrent/Stock Audit, appointment of Statutory Central Auditors by PSBs is made from the eligible panel of audit firms prepared by office of the Comptroller and Audit General (C&AG), and appointment of Statutory Branch Auditors is done by PSBs by selecting from the panel prepared by the Institute of Chartered Accountants of India (ICAI). PSBs select auditors as per their requirement, and obtain prior approval of RBI. RBI has further apprised with regard to concurrent audit, that PSBs directly engage such auditors as per bank's Board approved policy. Statutory Branch Audit is applicable in branches with advances of ₹ 20 crore and above and one-fifth of the remaining branches including branches which are not subjected to concurrent audit, so as to cover 90% of advances of a bank. Further, as per RBI instructions, risk profile of